MHA writes to States/UTs to take measures to fight Fake News in order to prevent Panic among People and spread of COVID-19 in India

New Delhi, April 2, 2020

Honorable Supreme Court, while hearing to a writ petition, took serious note of the panic created by Fake News leading to mass movement of migrant labourers. This has lead to untold suffering to these people, the Court observed.

Following up on the Court’s observations, Secretary, Union Ministry for Home Affairs (MHA), Shri Ajay Kumar Bhalla has written to all States/UTs to take effective measures to fight Fake News. It has been communicated that the Government of India is creating a web-portal for people to verify facts and unverified news promptly. States/UTs have been requested to create a similar mechanism at their level for issues relating to them.

The Apex Court has also made observations and directions to ensure provision of basic amenities such as food, medicines etc. in line with NDMA/MHA directives and other welfare activities in relief shelters for migrant labourers. The States/UTs have been communicated to comply with the Directives/Advisories/Orders issued by Central Government in letter and spirit, for containment of spread of COVID-19 in the country.

Click here to see Communication to States/UTs

VG/SNC/VM